

**Shrimati Renu Chakravarty:** I wanted to know whether there were any private relief organisations.

**Shri Anil K. Chanda:** They are distributed chiefly through the Ministry of Health.

NEW TRANSMITTERS FOR A. I. R.  
STATIONS

\*18. **Shri K. S. Rao:** (a) Will the Minister of Information and Broadcasting be pleased to state whether there is a scheme to set up new transmitters in the stations of the A.I.R.?

(b) If so, what are the details of the scheme, the number to be installed, the total cost, the stations to have these new transmitters, the date by which they would come into operation and the need for these new transmitters?

(c) Are we taking the help material, financial or technical of any foreign country in the installation of these transmitters?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) Yes, Sir.

(b) The details are given in a statement which is placed on the Table of the House. [See Appendix I, annexure No. 1.]

(c) No, Sir.

**Shri Raghuramaiah:** May I know whether Vijayawada station is included in the scheme?

**Dr. Keskar:** There is already a transmitter working there.

**Shri Raghuramaiah:** May I know whether it is one of the new transmitters in question?

**Dr. Keskar:** I am afraid the hon. Member has not understood my reply. There is already a transmitter working at Vijayawada.

**Shri H. G. Vaishnav:** May I know whether the transmitter at Aurangabad is going to be abolished in the new scheme?

**Dr. Keskar:** Yes, Sir.

INDIANS IN CEYLON

\*20. **Prof. Agarwal:** (a) Will the Prime Minister be pleased to state whether any final agreement has been arrived at between the Ceylon Indian Congress and the Government of Ceylon in regard to the franchise rights?

(b) Have any definite measures been taken by the Ceylon Government in order to facilitate the achievement of franchise rights by Indians in Ceylon?

(c) If so, what are those measures?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) No. The Ceylon Indian Congress, who started non-violent Satyagrah in April, 1952, against the Government of Ceylon for not having granted franchise to Indians in Ceylon in the last elections, have, however, suspended it for two months from the 16th September, 1952, to create an atmosphere of goodwill towards the solution of problems confronting persons of Indian descent in Ceylon.

(b) and (c). Yes. Citizenship of Ceylon being the sole test for the grant of franchise, the Government of Ceylon are understood to be increasing their staff to dispose of the applications for citizenship, lying pending at present in a majority of cases, more expeditiously. They have further recently issued a notification authorising the Commissioner for Registration to entertain the applications, which were hitherto summarily rejected for certain technical defects. They are also reported to be considering some amendments so as to change the Indian and Pakistani Residents (Citizenship) Act. These would enable the investigation of an application of a minor who by the time of the investigation of the application had attained majority, which would therefore have lapsed; and also the investigation of applications where the principal applicants have died during the investigation, which would also similarly have lapsed in respect of the surviving dependants of the applicant. These measures, if administered in the right spirit, will definitely improve the conditions of these persons in Ceylon and facilitate their achievement of franchise before long.

**Prof. Agarwal:** Are the Government satisfied with the measures taken or is there any further correspondence in that direction?

**Mr. Speaker:** I am afraid that will be a matter of opinion.

**Shri B. S. Murthy:** May I know whether the Government are contemplating upon any ministerial level agreement in this connection?

**Shri Anil K. Chanda:** Discussions are going on between our Government and the Ceylon Government with regard to this matter.

**Shri B. S. Murthy:** My question was whether discussions will be carried on at the ministerial level, so that all the other items of dispute will easily be resolved?

**Mr. Speaker:** These are government to government negotiations.

**Shri T. K. Chaudhuri:** May I know whether the hon. Minister has any information as to the reports published in the press that the Ceylon Government are proposing an amendment of the Citizenship Act in favour of the Indians?

**The Prime Minister (Shri Jawaharlal Nehru):** So far as we know there is some such proposal, but we do not know what the contents of that proposal are.

**Shri A. M. Thomas:** May I know whether it is to make it in accordance with the arrangement that has been come to between the Prime Minister of India and the late Prime Minister of Ceylon?

**Shri Jawaharlal Nehru:** The hon. Member refers to something which happened four years ago.

**Shri A. M. Thomas:** That is to say, the amendments that are now sought to be proposed.....

**Mr. Speaker:** The hon. Prime Minister has stated that he does not know the contents of what is coming.

**Shri Jawaharlal Nehru:** I cannot say, but so far as we are concerned, we hope it will be fully in accordance with all those arrangements and agreements.

#### EXAMINATION OF FILMS

\*21. **Prof. Agarwal:** Will the Minister of Information and Broadcasting be pleased to state whether any instructions have been issued to the Board of Film Censors for being more strict in examining and sanctioning films for public exhibition?

**The Minister of Information and Broadcasting (Dr. Keskar):** A directive has been issued to the Examining Committees of the Central Board of Film Censors. Besides laying down the general principles for determining whether a film is or is not suitable for public exhibition it specifies what themes and scenes should not be considered suitable.

**Shri C. S. Bhatt:** May I know whether there are members on the Board of Film Censors, who actually produce the films in India, and if so, how many?

**Dr. Keskar:** There is at present only one member who is a producer, on the Central Board of Film Censors.

**Shri Nambiar:** May I know whether party-politics is also introduced in censoring the films?

**Mr. Speaker:** Order, order.

**Shri T. K. Chaudhuri:** Has the attention of Government been drawn to the large volume of public complaint recently voiced in Bengal about the deletion of a portion of a film where a mother was kissing her child, the film depicting the famous novel of Sarat Chandra Chatterjee, *Bindur Chhele*, meaning 'Son of Bindu'?

**Dr. Keskar:** I am not aware of the particular complaint referred to by the hon. Member. If he would be good enough to bring it to my notice, I will certainly look into it.

**The Minister of Revenue and Expenditure (Shri Tyagi):** Mothers can always kiss their children.

#### PETROLEUM IMPORT FROM PERSIA

\*22. **Shri M. S. Gurupadaswamy:** (a) Will the Minister of Works, Housing and Supply be pleased to state whether Government have resumed their import of petroleum from Persia?

(b) If not, what are the impediments now for such import?

**The Deputy Minister of Works, Housing and Supply (Shri Buragohain):** (a) Government have never been importing petroleum directly on their own account from Persia or any other country. Import is made only by the oil companies. The question of resuming imports by Government does not therefore arise.

(b) In view of the answer I have given to (a), this does not arise.

**Shri M. S. Gurupadaswamy:** May I know whether a few days ago, Government of India has received any request from the Government of Persia that they would be ready to supply petrol and petroleum products to India?

**Shri Buragohain:** We received a request from the Iranian Government sometime in February this year. The main point of that request which was sent to us through our embassy there, was that Government of India should arrange their own tankers, and if they could not arrange their own tankers, they should send sufficient drum sheets for the manufacture of barrels to enable the National Iranian Oil Company to export oil in barrels.